[Shri Maganbhai Barot]

amount/interim payment is to be arranged within 60 days of receipt of the options.

A provision of Rs. 10 crores has been made in Budget Estimates for the current financial year for this purpose.

Some of the erstwhile banking companies have already exercised the option and have also sought interim payment. On the basis of these options, payment of amount is required to b arranged in *July* 1980 to the New Bank of India Ltd. (Rs. 56.29 lakhs in cash) and Vijaya Bank Ltd. (Rs. 240 lakhs—Rs. 88.17 lakhs in cash and Rs. 151.83 lakhs in the form of securities).

As the Demands for Grants have not yet been passed by the House, it is proposed to draw an advance of Rs. 296.29 lakhs from the Contingency Fund of India for arranging these payments. The advance will be recouped to the Contingency Fund as soon as the Appropriation Bill for the whole year has been passed by the two Houses and assented to by the President.

13.15 hrs.

MATTERS UNDER RULE 377

(i) STEP TO STOP EXPULSION OF SCHEDULED CASTES|SCHEDULED TRIBES STUDENT FROM I.I.T., BOMBAY.

SHRI A. K. BALAN (Ottapalam): I would like to invite the kind attention of the Government to the problems of students especially those belonging to Scheduled Castes|Scheduled Tribes. Sir, the expulsion of Scheduled Caste|Scheduled Tribe students in I.I.T. Bombay has become more severe in the past few years. Every year Scheduled Caste|Scheduled Tribe students are being asked to leave the institute because of poor performance. But no sincere efforts are being made by the Institute to bring them up to the required level. I, therefore, feel that instead of asking them to leave the Institute, sufficient facilities, encouragement and guidance should be given to compete with the general students, as done in other I.I.Ts.

In short, the Institute is not taking responsible attitude towards the SC|ST students with genuine problems—academic and psychological. I, therefore, strongly feel that this practice of expelling the students should be stopped and instead be given all possible facilities, help, guidance and encouragement so that the SC|ST students can step into the open world with confidence.

I pray to the Minister of Education and the Government to intervene in this genuine case without any delay.

(ii) NEED FOR BETTER STORAGE FACILITIES FOR WUEAT IN THE FOOD CORPORATION OF INDIA WAREHOUSES IN ALLAHABAD.

प्रो० बी० डी० सिंह (फूलपुर) : उपाध्यक्ष महोदय, उत्तर प्रदेश के इलाहाबाद जनपद के अन्तर्गत इरादतगंज स्थित भारतीय खाद्य निगम के भण्डारण में हजारों बोरा गेंहूं भरी बरसात में सड़ रहा है। सड़ा हुआ गेंहूं पशुओं तक के खाने लायक नहीं रह गया है। खाद्य निगम के अधिकारियों एवं कर्मचारियों की यह अक्षम्य लापरवाही लगभग प्रत्येक वर्ष देखने में आती है, परन्तु खेद है कि केन्द्रीय सरकार इस दिशा में कोई सख्त कार्यवाही नहीं करती। भयंकर सूखे की चपेट से ग्रस्त प्रदेश के करोड़ों लोग दाने-दाने को तरस रहे हैं और खाद्य निगम की इस प्रकार की लापरवाही से लाखों रुपए का गेहूं नष्ट हो रहा है। एक ओर तो सरकार एवं खाद्य निगम के द्वारा किसानों की गाढ़ी कमाई की लूट होती है और दूसरी ओर खाद्यान्न को बरबाद करके गरीब उप-भोगताओं की जेब काटी जा रही है। क्या सरकार का ध्यान इस ओर है कि करोड़ों लोगों को भूखमरी के कगार पर पहुंचाने की जिम्मेदारी भारतीय खाद्य निगम की है। सरकार को इस संबंध में गहराई से छानबीन करनी चाहिए कि कहीं ऐसा तो नहीं है कि अधिकारी एवं कर्मचारीगण अपने निजी स्वार्थ-पूर्ति के लिए इस प्रकार की स्थिति जानबूझ कर पैदा करते हैं?

इरादतगंज में हजारों बोरा गेहूं खुले वातावरण में रखा गया है। इस पर न तो कोई छाजन है और न तिरपाल से ही ढकने का कष्ट उठाया गया है। इस प्रकार भण्डारण के स्थानों एवं स्टेशनों